

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).2708-2709/2008

(From the judgement and order dated 24/09/2007 in RSA No.4473/2004
and RSA No.4776/2004 of The HIGH COURT OF PUNJAB & HARYANA AT
CHANDIGARH)

JASWANT SINGH

Petitioner(s)

VERSUS

GURDEV SINGH & ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 14/10/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM

HON'BLE MR. JUSTICE JASTI CHELAMESWAR

For Petitioner(s)

Mr. A.V. Palli,Adv.
Mrs.Rekha Palli,Adv.
Mr. Atul Sharma,Adv.
Mr. Anupam Raina,Adv.

For Respondent(s)

Mr. Chinmay Khaladkar,Adv.
Ms. Neelam Kalsi,Adv.
Mr. Vimal Chandra S. Dave,Adv.UPON hearing counsel the Court made the following
O R D E RAfter hearing learned counsel for the
parties at considerable length, the Court reserved
its judgment.[Madhu Bala]
Sr.PA[Savita Sainani]
Court Master